

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 595/JPR/2023
IA No. 218/JPR/2024
IA No. 219/JPR/2024
CP No. (IB)- 52/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

M/s Sultanpur Mining and Crushers LLP

.... Financial Creditor/Applicant

Versus

M/s Solar Voltaic Power LLP

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Prashant Agarwal, RP

ORDER

IA No. 595/JPR/2023

Heard Mr. Prashant Agarwal, RP present in person. There is no representation on behalf of the Respondent today. Respondent No. 1 & 2 have filed their reply. Reply has not been filed on behalf of the Respondent No. 3. Learned counsel for the Applicant seeks time to file rejoinder. Rejoinder, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the IA on 27.05.2024.

IA No. 218/JPR/2024

This application has been filed by the RP under Section 66 & 67 of the IBC, 2016. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address

Sd/-

Sd/-

by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 27.05.2024.

IA No. 219/JPR/2024

These are the minutes of the fifth meeting of Committee of Creditors of Corporate Debtor held on 04.04.2024 under the provisions of IBC, 2016. These minutes are taken on record subject to just exceptions. IA stands disposed of accordingly.

List the matter on 27.05.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

April 23, 2024